

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.613
TO BE ANSWERED ON 23.07.2015

EVALUATION OF MGNREGS

613. PROF. K.V. THOMAS:
SHRI KRUPAL BALAJI TUMANE:
MOHAMMED FAIZAL:
SHRI KODIKUNNIL SURESH:
SHRI R. PARTHIPAN:
SHRI DUSHYANT CHAUTALA:
SHRI VENKATESH BABU T.G.:
SHRI C.N. JAYADEVAN:
SHRI MULLAPPALLY RAMACHANDRAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether any study has been conducted to evaluate the performance of the Mahatma Gandhi National Rural Employment Guarantee Scheme(MGNREGS) in enhancing the quality of livelihood of rural people and in creating durable assets and if so, the details and the findings thereof ;
- (b) whether the Government proposes to increase has increased wage days guaranteed under MGNREGS and if so, the details thereof along with the additional amount allocated/earmarked for the purpose;
- (c) whether wages are being paid as per the fixed wage rates to labourers including physically challenged persons/persons belonging to the weaker sections of the society, if so, the details thereof and the number of persons provided employment there under including physically challenged persons during each of the last three years and the current year, State/UT-wise;
- (d) whether the Government has any plan to include more activities such as paddy cultivation, cattle rearing, daily farming, etc. under the Scheme and if so, the details thereof?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a): Yes Madam. Several independent research studies have been conducted on the impact of MGNREGA, which have been compiled and published as "MGNREGA Sameeksha" by the Ministry. The studies indicate that this programme has improved water and soil conservation measures, increased cultivable land by enriching waste lands and has led to improved agricultural productivity. It has also enhanced bargaining powers of rural wage seekers and reduced distress migration from rural areas. Major suggestions/recommendations of these studies, inter alia, are removal of delays in wage payments, improvement in the quality of assets, establishment of strong demand management system, effective participatory grass-root and planning, and improvement in the overall monitoring of schemes, etc.

(b): No, Madam. However, an additional 50 days of wage employment beyond the stipulated 100 days has been permitted for title holders under the Forest Rights Act, provided that these households have no other private property except for the land rights provided under the Forest Rights Act, 2006.

(c): Under MGNREGA, wages are paid to the workers, including physically challenged persons/persons belonging to the weaker sections of the society disabled persons, in accordance with the Schedule of Rates as fixed by the State Governments. Output of a MGNREGA worker is measured and payment is made accordingly. State/UT-wise details of the notified wage rate w.e.f. 1st April, 2015 is given at Annexure-I.

The data in respect of the disabled persons provided employment during the last three years and current year are given in the Annexure-II.

(d): The activities such as paddy cultivation, cattle rearing and daily farming cannot be included in the list of permissible activities under MGNREGA since the proposed activities are repetitive in nature and will not lead to creation of assets of prescribed quality and durability.

Annexure-I referred to in reply to part (c) Lok Sabha
Unstarred Question No. 613 dated 23.07.2015

MGNREGA wage rate and Minimum agriculture wage rate		
No	Name of the State	MGNREGA wage rate w.e.f. 1st April, 2015
1	2	3
1	ANDHRA PRADESH	180
2	ARUNACHAL PRADESH	167
3	ASSAM	179
4	BIHAR	162
5	CHHATTISGARH	159
6	GUJARAT	178
7	HARYANA	251
8	HIMACHAL PRADESH	
8a	HIMACHAL PRADESH - Non Scheduled Area	162
8b	HIMACHAL PRADESH - Scheduled Area	203
9	JAMMU AND KASHMIR	164
10	JHARKHAND	162
11	Karnataka	204
12	KERALA	229
13	MADHYA PRADESH	159
14	MAHARASHTRA	181
15	MANIPUR	190
16	MEGHALAYA	163
17	MIZORAM	183
18	NAGALAND	167
19	ODISHA	174
20	PUNJAB	210
21	RAJASTHAN	173
22	SIKKIM	167
23	TAMIL NADU	183
24	TRIPURA	167
25	UTTAR PRADESH	161
26	UTTRAKHAND	161
27	WEST BENGAL	174
28	Goa	208
29	Andaman & Nicobar	
29a	Andaman	228
29b	Nicobar	241
30	D&N Haveli	196
31	D& Diu	181
32	Lakshadweep	210
33	Puducherry	183
34	Chandigarh	239
35	Telangana	180

Annexure-II referred to in reply to part (c) Lok Sabha Unstarred Question No. 613 dated 23.07.2015

No	State	Households provided employment (In lakh)				No. of Disabled beneficiary individuals (In Nos.)			
		2012-13	2013-14	2014-15	2015-16*	2012-13	2013-14	2014-15	2015-16*
1	ANDHRA PRADESH	58.54	60.40	32.86	29.51	133094	145674	74416	62863
2	ARUNACHAL PRADESH	1.29	1.40	1.36	0.46	64	71	69	26
3	ASSAM	12.35	12.62	9.66	4.28	2245	2385	1452	917
4	BIHAR	20.88	20.59	10.59	2.72	5091	4567	2472	582
5	CHHATTISGARH	26.38	25.12	17.48	8.20	25948	24368	15114	6495
6	GUJARAT	6.81	5.79	5.13	1.18	16175	11464	8005	1304
7	HARYANA	2.94	3.25	2.18	0.71	297	357	234	73
8	HIMACHAL PRADESH	5.15	5.39	4.52	1.88	1725	1656	1234	464
9	JAMMU AND KASHMIR	6.47	6.58	3.26	0.19	6469	6655	1820	16
10	JHARKHAND	14.19	11.39	11.11	6.43	6360	4964	5456	3200
11	KARNATAKA	13.32	14.50	10.97	0.89	6485	7801	5271	320
12	KERALA	15.26	15.24	13.80	7.88	1633	1741	1743	944
13	MADHYA PRADESH	35.19	29.09	27.89	5.75	10775	31872	38168	8311
14	MAHARASHTRA	16.25	11.44	11.60	7.38	23350	18232	19297	13224
15	MANIPUR	4.57	4.55	4.69	0.45	666	958	890	109
16	MEGHALAYA	3.32	3.64	3.51	0.11	218	260	236	3
17	MIZORAM	1.75	1.78	1.94	1.83	77	91	108	87
18	NAGALAND	3.87	4.08	4.06	4.11	89	102	110	112
19	ODISHA	15.99	17.10	14.68	6.57	4033	3587	3258	1348
20	PUNJAB	2.40	4.12	2.89	1.55	193	554	408	238
21	RAJASTHAN	42.17	36.15	36.84	25.77	3211	3122	3887	3270
22	SIKKIM	0.57	0.63	0.57	0.16	85	112	97	21
23	TAMIL NADU	70.61	62.68	56.54	41.99	75699	80451	65649	46280
24	TELANGANA			24.56	18.71			61058	44057
25	TRIPURA	5.97	5.91	5.82	4.05	13510	12897	12726	4683
26	UTTAR PRADESH	49.47	49.95	39.16	21.36	10954	11414	9074	4794
27	UTTARAKHAND	4.40	3.97	4.57	0.89	447	467	703	109
28	WEST BENGAL	58.17	61.33	51.21	10.65	106274	110579	79384	11768
29	ANDAMAN AND NICOBAR	0.13	0.17	0.13	0.00	47	58	44	0
30	DADRA & NAGAR HAVELI	NR	NR	NR	NR	0	0	0	0
31	DAMAN & DIU	NR	NR	NR	NR	0	0	0	0
32	GOA	0.05	0.05	0.07	0.02	0	1	2	1
33	LAKSHADWEEP	0.02	0.01	0.00	0.00	14	4	10	0
34	PUDUCHERRY	0.41	0.39	0.30	0.23	79	31	61	21
	Total	498.88	479.30	413.95	215.92	455307	486495	412456	215640

* till 20/07/2015